

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 12-07-2024 AT
11.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : M/s. AMRL Hitech City Ltd

PETITION NUMBER : CP(IB)/78(CHE)/2023

APPLICATION NUMBER : a) IA(IBC)/1217(CHE)/2024
b) IA(IBC)/1222(CHE)/2024
c) IA(IBC)/1218(CHE)/2024
d) IA(IBC)/865(CHE)/2024
e) IA(IBC)/515(CHE)/2024
f) IA(IBC)/553(CHE)/2024
g) IA/IBC/435/2024
h) IA(IBC)/404(CHE)/2024

ORDER

Ld. Counsel Mr. T.V. Suresh Kumar for the Applicant. Ld. Counsel Mr. Syed Hamsa for the RP.

In this case Counsel representing the Applicant in all the above IA's stated that the matter has been resolved except the issue of power connection where the Counsel for the Applicant stated that they have to pay additional charges for new connection and sought restoration of old connection without arrears.

As TANGEDCO made clear in the earlier hearing that they will be providing new connection without insisting on payment of arrears, the Applicant has to make necessary payments towards the fresh connection.

Applicant is directed to file a memo stating that all the issues have been resolved so that all the above IA's can be treated as withdrawn. The above memo be filed within 2 weeks.

List all the Applications for hearing on **27.08.2024**.

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk